

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 85 OF 2024

Kedar Dattatray Gurav

...Applicant

Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

INDEX

Sr. No.	Exhibit	Particulars	Page No.
1.		Memo of Additional Affidavit in Reply	79-86
2.	A1	Copy of letter dated 26.12.2024 issued by Respondent No. 4.	87-96
3.	A2	Copy of the Visit Report dated 29.02.2024.	97-98
4.		Last Page -	98



Advocate for the Respondent No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 85 OF 2024**

Kedar Dattatray Gurav

...Applicant

Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

**ADDITIONAL AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 1:**

I, Mr. Parvej Latif Gaiban, Partner and the authorized person of the Respondent No. 1, Age 26 years, 1 having address mentioned in the cause-title do hereby state on solemn affirmation as under:

1. I, the Respondent No. 1, hereby file this Additional Affidavit in Reply to oppose the grant of any reliefs in the present matter. I have thoroughly perused the copy of the Application, along with its exhibits. I seek leave to file any additional replies, if necessary, should the need arise.

2. At the outset, I deny all the contentions and statements made in the abovesaid Application. The same are to be considered as a denial on my part and should not be construed as an admission. I assert that the present Application lacks merit and is liable to be dismissed.

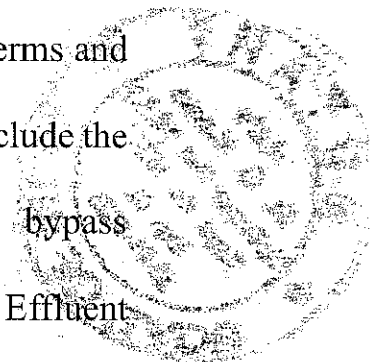
I say and submit that the Applicant had approached the Hon'ble Tribunal by way of present application alleging alleging that

80

Respondent No. 1 has unlawfully discharged untreated wastewater into a nearby nalla, which subsequently flows into the River Panchaganga. The Applicant further contends that Respondent No. 1 has implemented illegal bypass arrangements for the direct discharge of untreated wastewater into the nalla, thereby violating the terms and conditions of the consent to operate issued by Respondent No. 4.

4. With reference to Para No.1 to Para No. 5 of the present Application, the statements made therein being matter of record need not be traversed with.

5. With reference to Para No. 6 the Applicant has lodged a complaint claiming unlawful discharge of untreated waste water into a nearby nalla / Odha, which eventually flows into River Panchaganga, causing substantial environmental damage. The Applicant further asserts that, despite multiple complaints from local residents and inspections by the Maharashtra Pollution Control Board (MPCB) and other relevant authorities, Respondent No. 1 has violated the terms and conditions of its consent to operate. These alleged violations include the discharge of untreated effluent through unauthorized bypass arrangements, inadequate operation and maintenance of the Effluent Treatment Plant (ETP), and improper disposal of waste, all of which allegedly contravene the Slaughter House Rules, 2011. Moreover, the Applicant claims that the effluent discharged by Respondent No. 1



No. of corrections
on this page Nil.....

8

9

MAHARASHTRA POLLUTION CONTROL BOARD
GOVT. DEPARTMENT

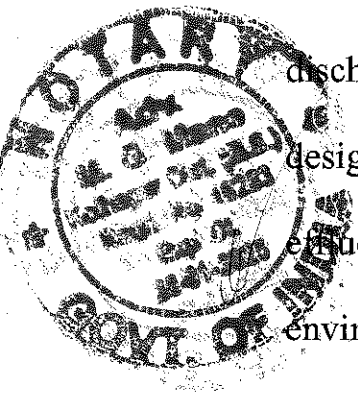
exceeded permissible pollution limits, resulting in detrimental environmental consequences. Prevailing to the complaint dated 25.08.2023, the Respondent No. 4 acted upon the same and visited to the Respondent No. 1 premises for inspection, after the thorough inspection the Respondent No. 4 issued direction dated 12.05.2023 which was duly complied by the Respondent No.1.

6. With reference to Para No. 7 the Respondent No. 4 *vide* communication dated 26.12.2024, extended the Consent to Operate initially granted to the Respondent No. 1 under Format 1.0/JD (WPC)/UAN No. 0000124674/CR/2202000463, issued on 08.02.2022, which was originally valid until 31.10.2024. This Consent to Operate, issued by Respondent No. 4, outlines specific terms and conditions regarding the operation of the Applicant's facility. Subsequently, by the communication dated 26.12.2024, Respondent No. 4 further extended the validity of the said Consent to Operate for an additional period, making the Consent now valid until 31.10.2027. This extension grants the Applicant continued authorization to operate the facility, subject to compliance with all terms, conditions, and regulatory requirements outlined in the Consent to Operate. Hereto annexed and marked as “Exhibit – A1” is a copy of letter dated 26.12.2024 issued by Respondent No. 4.

82

7. With reference to Para No. 8 the non-hazardous waste generated by the slaughterhouse, including Type-1 waste (vegetable matter such as rumen, stomach contents, intestine contents, dung, and agricultural residue) and Type-2 waste (animal matter such as inedible offal's, tissues, etc.), is properly disposed of at M/s. Maharashtra Food Processing, Phaltan, Dist. Satara, in accordance with the waste disposal protocols outlined in the consent. I further assure that all operations are being carried out in strict compliance with the terms and conditions set forth in the consent to operate, and I am fully committed to adhering to all relevant environmental regulations. Hereto annexed and marked as **"Exhibit – A2"** is a copy of the Visit Report dated 29.02.2024.

8. With reference to Para No. 9 & Para No. 10, as per the visit report dated 29.02.2024, the industry generates 53.3 m³/day of trade effluent, for which a comprehensive Effluent Treatment Plant (ETP), comprising primary, secondary, and filtration systems, has been installed to treat the effluent to the prescribed standards before discharge. The treated effluent is then disposed of onto a 3-acre land designated for irrigation purposes, with a total of 8 acres allocated for effluent disposal, ensuring proper management and adherence to environmental norms. Furthermore, the industry generates 3 m³/day of domestic effluent, which is treated through a septic tank and soak pit,



8

Signature
Date

ensuring compliance with the prescribed treatment and disposal standards.

9. With reference to Para No. 11 & Para No. 12, the Respondent No. 1 states that as per the proposed direction dated 12.05.2023 issued by the Respondent No. 4, were duly complied by the Respondent No. 1 which leads to following due procedures / directions issued by the Respondent No. 4 extension of consent to operate.

10. With reference to Para No. 13, the discharge of effluents was carried out in full compliance with applicable laws and the terms of the consent. I further assert that all necessary corrective measures were undertaken, and the relevant authorities were duly notified of these actions. Additionally, the interim directions issued by the MPCB, including the requirement to provide a bank guarantee, have been fully complied with. I categorically deny any willful or negligent conduct that would justify the grave allegations of environmental harm made by the Applicant.

With reference to Para No. 14, the allegations made by the Applicant has lodged a complaint claiming unlawful discharge of untreated wastewater into a nearby nalla/odha, which eventually flows into River Panchaganga, causing substantial environmental damage. The Applicant further asserts that, despite multiple complaints from local residents and inspections by the Respondent No. 4 and other

84
 relevant authorities, Respondent No. 1 has violated the terms and conditions of its consent to operate. These alleged violations include the discharge of untreated effluent through unauthorized bypass arrangements, inadequate operation and maintenance of the Effluent Treatment Plant (ETP), and improper disposal of waste, all of which allegedly contravene the Slaughter House Rules, 2011, are denied in *toto* as the allegations are completely false and basless.

12. With reference to the grounds and prayer clause of the present Application I say that the Applicant is not entitled to any of the reliefs sought therein.

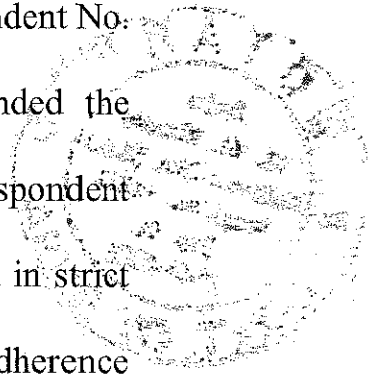
13. I submit that the Applicant has failed to acknowledge the visit report submitted by Respondent No. 4, which records the findings and observations made during the inspection.

14. I say and submit that the Hon'ble Tribunal ought to have considered the fact that the compliance with respect to the visit report dated 29.02.2024 has been duly fulfilled. In this regard, Respondent No.

4, through its communication dated 26.12.2024, has extended the consent to operate. This extension of consent reflects that Respondent

4, after a thorough review of all relevant documents and in strict compliance with the applicable provisions, has acted in full adherence

to the necessary legal requirements.



No. of corrections on this page Nil...

85

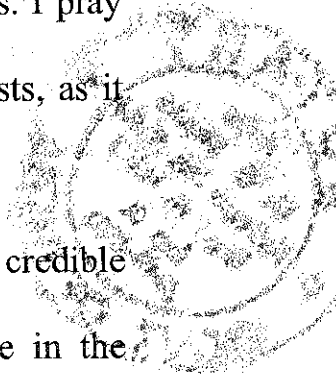
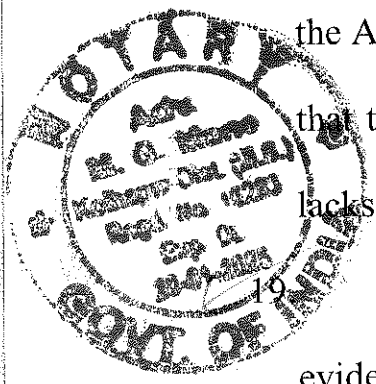
15. I categorically deny any allegations of willful negligence, intentional misconduct, or deliberate harm to the environment as alleged by the Applicant. Such allegations are frivolous and are made without any factual or legal basis.

16. I deny any claims made by the Applicant regarding procedural irregularities, lack of adherence to norms, or failure to notify the authorities. I submit that all processes and operations were conducted in compliance with the rules and regulations set forth under the applicable environmental laws, and necessary approvals and consents have been obtained and duly followed.

17. I assert that the Application filed by the Applicant is frivolous, vexatious, and devoid of any merit. It has been filed with the sole intent of harassing the Respondent and obstructing the lawful operations of the Respondent's facility.

18. In view of the above, I submit that the allegations raised by the Applicant in the present Application are false and baseless. I pray that this Hon'ble Court may dismiss the Application with costs, as it lacks merit and is filed without any valid or legal basis.

I state that the Applicant has failed to provide any credible evidence or documents to substantiate the allegations made in the Application. The claims made therein are speculative and intended to create prejudice.



No. of corrections on this page Nil.

8

86

20. The facts stated in the preceding paragraphs are true and correct to the best of my knowledge, and the legal submissions made herein are based on legal advice, which I believe to be true and accurate.

21. Whatever stated aforementioned paragraphs are true and correct to the best of my knowledge, and legal submissions therein are based on legal advice which I believe to be true and correct,



Solemnly affirmed at Mumbai)
Dated)

FOR M/s. ICHALKARANJI AGRO FOODS

PARTNER.

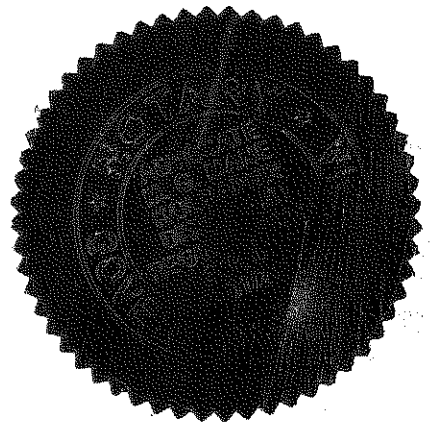
For Whele

Advocate for the Respondent No.1

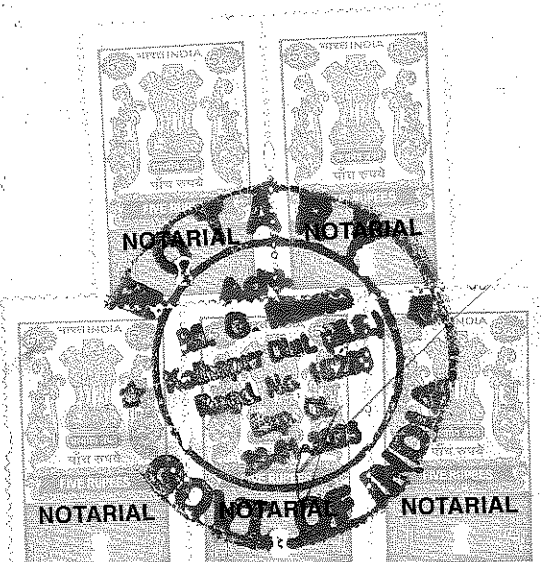
Respondent No. 1

No. of corrections on this page .Nil.

SOLEMNLY affirmed before me by Paervez Latif Geibani, Age: 28 yrs who is identified before me by self by Adhar whom I personally know on Today at Ichalkaranji this 28th day of Jan 2025



Urmiladevi 20/01/2025
Mrs. Mrunal Girish Mane
ADVOCATE & NOTARY PUBLIC (GOVT. OF INDIA)
6/600, Main Road, Mothe Tale, ICHALKARANJI

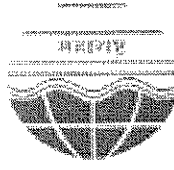


Sl. No. 279/2025
Date 20/01/2025

20 JAN 2025

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax:
24044532/4024068/4023516
Website: <http://mpcb.gov.in>
Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
and 4th floor, Opp. Cine
Planet Cinema, Near Sion
Circle, Sion (E),
Mumbai-400022

RED/S.S.I (R49)
No:- Format1.0/JD (WPC)/UAN No.MPCB-
CONSENT-0000220673/CR/2412001969

Date: 26/12/2024

To,
M/s Ichalkaranji Agro Foods
R. S. No. 613 Site No.115, (Slaughter House)
ShantiNagar, Near Shanti Hotel Thorat
Chowk, Ichalkaranji
Tal. Ichalkaranji, Dist. Kolhapur



Your Service is Our Duty

Sub: Renewal of Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Renewal of Consent to Operate Granted vide no. - Format1.0/JD (WPC)/UAN No.0000124674/CR/2202000463 Date: 08/02/2022 Valid up to: 31/10/2024

Your application No.MPCB-CONSENT-0000220673 Dated 05.09.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Renewal of Consent to Operate is granted for period valid up to: 31/10/2027**
- The capital investment of the project is Rs.0.85 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Slaughtering of Buffalo's (Large Animal-190 nos/day)	Total live Weight Killed per day 66.50 MT/day (TLWK)	
2	Slaughtering of Sheep & Goats (Small Animals - 50 Nos/day)	Total live Weight Killed per day 2.0 MT/day (TLWK)	

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	53.3	As per Schedule-I	On land for gardening
2.	Domestic effluent	3	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack/ source	Number of Stack	Standards to be achieved
1	S-1	DG SET (200 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

A] Applicant shall adopt CPCB recommended Methods (Newsletter "Parivesh" published by CPCB in Sept.2004 regarding "Solid Waste Management in Slaughter House") for processing, utilization and disposal of solid waste from slaughter house as summarized below:

Sr No	Type of Waste	Constituents of wastes	Category of Slaughter House	Disposal Methods
1	Type-I	Vegetable matter such as Rumen, stomach, intestine contents dung, agriculture residue	Large	Biomethanation Plant of 2.5 Tons/day capacity. 66.50 Tons @ 4 % = 2.5 tons/day convert to gas and slurry send to SDB. The sludge shall be used as manure
2	Type-II	Animal matter such as inedible offals, tissues, meat trimmings, waste and condemned meat, bones etc.	Large	Rendering Plant (Dry rendering) with bio-filters and bio-media to control odour. 66.50 Tons/day capacity @ 23.5 % = 15.00 tons/day. Final disposal as fats, animal feed & fertilizer

B]

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	ETP sludge + bio-logical sludge	2000	Kg/Day	---	Sludge drying bed. Final disposal as a manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. The industry shall comply with the guidelines on slaughter house waste management published by Central Pollution Control Board. Thumb rules for slaughter house waste management & design of pollution control systems/measures issued vide dated 24.12.2014 by Maharashtra Pollution Control Board.
10. The Industry shall submit information in respect of source of raw material/number of animals slaughtered per day in slaughter house duly confirmed by concerned authority.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
12. This consent is issued without prejudice to the order passed or to be passed by Hon'ble NGT in the matter O.A. 85 of 2024 filed by Kedar Gurav Vs Ichalkaranji Agro Foods and Others.
13. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



Shankar Waghmare



Signed by: Shankar Waghmare
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2024-12-26 15:05:53 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	MPCB-DR-29261	03/10/2024	NEFT

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD consisting of Primary (Collection tank, Aeration tank), Sludge treatment (Sludge drying bed) for the treatment of 53.3 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 -9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27oC)	30
(4)	Chlorides	600
(5)	Suspended Solid	100
(6)	COD	250
(7)	TDS	2100
(8)	Sulphates	1000

- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 3 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	65.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height (in mtr)	Type of Fuel	Sulphur Content (In %)	Pollutant	Standard
S1	DG SET (200 KVA)	Aqoustic Encloser	4.00	HSD 50.00 Lit/Day	1	SO2	10 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of consent to operate	Rs. 5 Lakh	Extend existing BG	Towards O & M of Pollution Control System	31/10/2027	28/02/2028

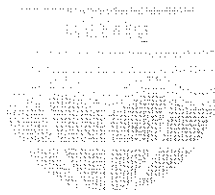
If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
3. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
4. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
5. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
6. The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
7. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous & Other Waste (M & TM) Rules, 2016, which can be recycled
8. /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).

13. The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
14. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
15. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
16. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
18. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
19. The industry should not cause any nuisance in surrounding area.
20. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
21. The applicant shall maintain good housekeeping.
22. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.

23. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
24. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
25. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
26. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliances duly supported with documentary evidences (format can downloaded from MPCB official site).
27. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
28. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

This certificate is digitally & electronically signed.



Tel. No. (0231) 2652952, 2660448
Fax No. (0231) 2652952.
Email: srokolhapur@mpcb.gov.in



Udyog Bhavan,
Near Collector
Office, Kolhapur.
416 003.

97

Date: 23/02/2024

VISIT REPORT

- 1) Name of Industry :- M/s. Ichalkaranji Agro Foods,
and address :- R.S. No. 613 site no. 115 (Slaughter
House), Shantinagar, Near Shanti
Hotel, Thorat Chowk, Ichalkaranji
- 2) Date of Visit :- 23/02/2024.
Visited By :- Combined visit (IMC & MPCB)
- 3) Industry Representative :-
- 4) Consent Status :- 31101 2024 (124674)
- 5) Observations :-
Ichalkaranji municipal corporation
Representative & MPCB official combined
visited to above said unit.
- i) During inspection unit found in operation.
- ii) The generating Industrial Effluent is
53.3 m³/D for that industry has provided
EIP consisting primary, secondary & filter
ation system.
- iii) During inspection it is observed that
industry discharging treated effluent
on 3 acre land for irrigation purpose.
Industry has provided total 8 acre land
- iv) The generating D.S is 3 MLD for that
industry has provided septic tanks with
soak pit.
- v) The generating Non H.W i.e. Type - I
(vegetable matter such as Rumes, stomach,

Industry Representative

Officer MPC Board, Kolhapur

intensive contents dung & agriculture residue
A type-II (animal matter such as medicine offals,
Hosues etc) is disposed to M.S. Maharashtra
Food processing, phadran and other sources.

98

Industry has submitted BIA as per consent
condition.

RP
S.I.
Sanitary Inspector
Ichalkaranji Municipal Corporation
Ichalkaranji.

Pravin
Pravin Qazi
Company Representative.

Harshad
(Harshad S.I.)
FO MPCB
Kolhapur.

Shyam / 29/2/2024
Dr. Shivildatt B. Sangane
Medical Health officer
Ichalkaranji Municipal
Corporation

White

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 85 OF 2024

Kedar Dattatray Gurav ...Applicant

Versus

M/s. Ichalkaranji Agro Foods & Ors.

...Respondents

ADDITIONAL AFFIDAVIT IN REPLY ON
BEHALF OF RESPONDENT NO. 1

This on 21st January, 2025

Adv. Suryajeet P. Chavan

Advocate High Court

Office No. 09, 1st Floor,

Prospect Chambers Annex Building,

6 Pitha Street, Fort, Mumbai 400 001,

Mob No. 9011552558

Email: - suryajeet.chavan@gmail.com